

आयकर अपीलिय अधिकरण “राईपूर” न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL “RAIPUR” BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं / ITA No.72/RPR/2019
निर्धारण वर्ष / Assessment Year : 2014-15

M/s. Mans Construction Builders andअपीलार्थी / Appellant
Developers,
Agrasen Chowk, Magarpara Road,
Bilaspur, Chattishgarh – 495001.

PAN : AAKFM0796M.

बनाम / V/s.

The Asst. Commissioner of Income Tax,
Central – 1, Raipur.प्रत्यर्थी / Respondent

Assessee by : Shri G.S. Agrawal / Shri Sameer Singh.
Revenue by : Shri Gitesh Kumar.

सुनवाई की तारीख / Date of Hearing : 23.12.2020
घोषणा की तारीख / Date of Pronouncement : 23.12.2020

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the Commissioner of Income Tax (Appeals)-1, Raipur on 18.02.2019 in relation to the assessment year 2014-15.

2. Before us, the assessee has filed a letter dated nil seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

“That the appellant firm has filed an appeal (Appeal No.ITA 72/RPR/2019, dated 16/4/2019) before the Honourable Bench against the order in appeal number 1142/16-17, dated 18/02/2019 passed by the CIT-1, Raipur under section 271AAB of Income Tax Act, 1961, pertaining to A.Y. 2014-15.

That the under signed appellant has opted for Vivad Se Vishwas Scheme, 2020 and filed the declaration under section 4(1) of the Direct Tax Vivad Se Vishwas Act, 2020 (3 of 2020) for the resolution under VSV Scheme, 2020 to resolve the pending case before appellate authorities i.e., ITAT, vide acknowledgment

number of FORM – 1 is 336507310080520, dated 08/05/2020 in respect of demand raised. The appellant is enclosing herewith a copy of FORMVSV-1 as “Annexure-1”.

The designated authority have already issued the Form-3 for Certificate under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 (3 of 2020). The appellant is enclosing herewith a copy of FORMVSV-1 as “Annexure-2”.

Therefore appellant hereby request your honours to allow the undersigned appellant to withdraw the appeal pending before ITAT, Raipur Bench in pursuance of Vivad Se Vishwas Scheme, 2020 to settle the pending case in full and final settlement of tax arrears under the Direct Tax Vivad Se Vishwas Act, 2020 (3 of 2020).”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the open Court on 23rd December, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S. SYAL)
VICE PRESIDENT

पुणे / Pune; दिनांक / Dated : 23rd December, 2020.
Yamini

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-1, Raipur.
4. The Pr.CIT – 1, Raipur.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “राईपूर” बेंच,
पुणे / DR, ITAT, “RAIPUR” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.